

PRIVY COUNCIL

Niamat Rai

Vs.

Din Dayal

Privy Council Appeal No.60 of 1926
(Viscount Dunedin, Lord Salvesen and Sir John Wallis JJ.)

11.03.1927

JUDGMENT

SIR JOHN WALLIS J.

1. This is an appeal from a decree of the High Court at Lahore reversing the decree of the District Judge of Ferozepore in Suit No. 40 of 1915, which was brought on behalf of Din Dayal and Bansari Basil, who were minors, to recover certain lands, the property of the joint family, which had been sold by *Lachhman Das*, the managing member of the family, to Defendants 2 to 6, under a sale deed dated the 1st January, 1913. *Lachhman Das* was made the first defendant, and Mt. Dhani, the mother of the minor plaintiffs, who had joined in executing the sale deed, was also impleaded as the seventh defendant. The suit was instituted by *Dal Chand*, the minor's brother-in-law, as their next friend. He stated to the Court that he had brought it at the instance of the elder minor, who, shortly afterwards attained majority, and was brought on the record as the first plaintiff and next friend of the minor second plaintiff. The plaint alleged that the sale had been made for a nominal sum of Rs. 43,500, that *Lachhman Das*, the first defendant, had not received the whole of the consideration, and that the sale was made without legal necessity and was not for the benefit of the minors. The price, Rs. 13,500, was shown to have been a very favorable one, and the District Judge found that it had been paid in full and that the sale was justified by necessity, as the family debts amounted to Rs. 38,400. This was the only question argued on the appeal to the High Court, who accepting the contention of the appellants' family counsel that at the time of sale the family debts were not shown to have exceeded some Rs. 22,000 or Rs. 23,000, held that the sale was made without legal necessity, and reversed the decree of the District Judge and decreed the suit without making it a condition that the plaintiffs should refund that portion of the consideration which was applied in the discharge of

debts binding on the joint family.

2. A petition was presented for review of judgment, and in their order dismissing it the learned Judges observed that there was admittedly an arithmetical error in the body of the judgment, as the finding of the Court was that the debts binding on the family were not shown to have exceeded Rs. 30,000 (not Rs. 22,000 or Rs. 23,000), so that the sale was unnecessary so far as Rs. 12,600 was concerned. As regards the omission to direct the repayment of the Rs. 30,900, the learned Judges observed that it had been admitted by the respondents' counsel at the hearing of the appeal that they were not entitled to insist on this, and that in these circumstances the judgment, though bearing hardly on the petitioners, could not be remedied, by review, but only by appeal.

3. The onus was, of course, on the defendants to show that the sale was justified, but it must be borne in mind that in this case the first defendant, Lachhman Das, and the minor plaintiffs were the members of a joint family who had succeeded to what is known as a joint family business - that is to say a business carried on with joint family funds for the benefit of the joint family, that the properties of the joint family, both moveable and immovable, including the shares of minor members of the family, are liable for debts incurred in carrying on the business, and that it is within the powers of the managing member in a proper case to sell immovable as well as moveable property for the purpose of discharging such debts or enabling the business to be carried on.

4. The sale deed of the 1st January 1913, contains a recital that it was necessary that the suit lands should be sold for trade business and payment of debt, and also a covenant by Lachhman Das, the managing member, and *Mt. Dhani*, the mother and natural guardian of the minor plaintiffs, to indemnify the vendors in full should they suffer loss by reason of the minors putting forward a claim after attaining majority. The learned Judges of the High Court appear to have regarded the insertion of this clause as a suspicious circumstance ; but, in their Lordships' opinion, experience in this class of cases shows that it may have been no more than a reasonable precaution against the undoubted risk that the vendors who were majors might afterwards make common cause with the vendors who were minors and endeavour by suppressio veri and suggestion false to get the sale set aside. This, indeed, is precisely what has happened in the present case, where Lachhman Das, the managing member of the plaintiffs' family, and the actual vendor, whom the defendants were under the necessity of calling to prove their case, sought to go behind his statement in the sale deed that it was necessary to sell the property for trade business and payment of debts,

and gave evidence that the joint family business had come to an end before the date of the sale, that the debts which were discharged, out of the sale proceeds were largely fictitious or incurred in speculative transactions of his own, and that there was no sufficient pressure of creditors to justify the sale.

5. These contentions were supported by very worthless evidence and were rightly rejected by the District Judge who proceeded to deal with the items which the first defendant deposed to in his evidence that he had paid on the 2nd and 3rd January 1913 after the receipt of the consideration money. of these items, the District Judge found that Rs. 38,400 were proved to have been paid in discharge of debts owing at the date of the sale, and that a further sum of Rs. 5,100 out of the sale proceeds had been invested in the business, and on these findings he rightly upheld the sale. On appeal, a distinction, to which their Lordships will refer later, was taken between debts owing when the sale was negotiated and debts incurred subsequently but before the execution of the sale deed ; and the learned Judges came to the conclusion that debts due at the date of negotiation should alone be taken into account, and on the admission of the appellant's counsel they found that these debts were not shown to have exceeded some Rs. 22,000 or Rs. 23,000, a figure which, as already stated, they raised on review to Rs. 30,900, which was Rs. 12,600 less than the amount of the purchase money. This figure of Rs. 30,900 included two debts, Items 1 and 2 in the District Judge's judgment, which had been incurred subsequent to the date of negotiation in discharge of earlier debts ; and as regards Item 3 4 and 5, which the learned Judge³ disallowed, Mr. Dube has called attention to the evidence that Rs. 2,500 in Item 4 was borrowed to pay a Previous debt, and that, as found by the District Judge, the two hundis, each Rs. 2,500, were given in renewal of previous hundis, thus showing that the whole of the Rs. 38,400 allowed by the District Judge had been applied in discharge of liabilities existing at the time when the sale was negotiated. It was also proved that out of the balance of the purchase money, Rs. 5,000 odd, Rs. 4,100 were lent to another firm in the ordinary course of business and subsequently repaid. It appears from the judgment of the learned Judges of the High Court that if they had been satisfied that the whole of the Rs. 38,400 paid out of the sale proceeds was paid in discharge of debts incurred before the negotiation of sale, they would have been of opinion that the sale ought to have been upheld. With this conclusion their Lordships agree, but they are of opinion that undue importance was attached by the learned Judges to the question whether some of the payments were made in discharge of debts incurred in the interval between the negotiation of the sale and the execution of the sale deed. Even if there had been no joint family business, proof that the property had

been sold for Rs. 43,500 to satisfy pre-existing debts to the amount of Rs. 38,000 would have been enough to support the sale without showing how the balance had been applied, as held by their Lordships in the recent case of *Sri Kishan Das v. Nathu Ram*⁶. Where there is a joint family business, the manager, as already pointed out, has authority to raise money not only for the payment of debt, but also for the purpose of carrying on the business. The learned Judges of the High Court were of opinion that, as in this case the business had recently resulted in loss, the managing member was not justified in putting more money into it, and that in any case he should have raised money by mortgage instead of by sale. As regards the latter question, it is not clear that borrowing, probably at a high rate of interest, would have been more beneficial than sale. In any case this was a question for the manager to decide. It was equally a question for the manager whether it would be better to raise more money or to close down the business and it would, in their Lordships' opinion, be unreasonable to require a lender or purchaser to go into questions of this kind, as to which he would rarely be in a position to form a sound opinion. In the present case the decision to raise more money would seem to have been a wise one, as the business afterwards earned profits with which more lands were purchased.

7. That, however, is immaterial. In their Lordships' opinion it is established that the money realised by the sale was required for the purpose of paying the debts and carrying on the business, and that the sale was therefore justified. Their Lordships are therefore of opinion that the appeal should be allowed and the decree of the District Judge restored and that the respondents should pay the costs in the Courts below and of this appeal ; and they will humbly advise His Majesty accordingly.

Appeal allowed.

Cases Referred.

, AIR 1927 PC 37 : 54 I.A. 79 (P. C).